

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 437/992
T.A. No.

DATE OF DECISION 24-6-1993

Shri Ajmeri M.S. Petitioner

Shri R.J. OZA Advocate for the Petitioner(s)

Versus

Union of India and Others Respondent

Shri Akil Kureshi Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B. Patel Vice Chairman

The Hon'ble Mr. V. Radhakrishnan Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

1. Ajmeri M.S.
JTO PCM Installation,
"Sagar", 2001,
Saiyedwada Dhal, Khanpur,
Ahmedabad.
2. Modi A.J.
JTO Project,
Divisional Engineer Telecom,
OFC Project Division-2,
Microwave Building, Ahmedabad.
3. Hathibhai A.Y.
JTO, Dahodpi Musuim Society-'A'
Vejalpur Road, Godhra (P.Ms) 389 001.
4. Mehta R.R.
JTO OFC
New Telephone Exchange
Vapi.
5. Joshi M.P.
JTO- M/W,
Telephone Exchange Quarter,
Khambhalia, Dist. Jamnagar.
6. Trivedi R.N.
JTO M/W Microwave Station,
Jetpur 360 370
7. Parmar N.L.
JTO UHP Samana, O/O Microwave,
Jamnagar.

Advocate Shri R.J. Oza

Versus

1. Union of India
Notice to be served through
The Secretary, Ministry of
Communications, Department of
Telecommunications, Sanchar Bhavan,
New Delhi.
2. The Chief General Manager,
Gujarat,
Telecom Circle, Khanpur,
Ahmedabad.
3. The General Manager,
Ahmedabad Telecom District,
Ram Niwas Building, Khanpur,
Ahmedabad 380 001.

Advocate Shri Akil Kureshi

Applicants in
O.A. 437 of 1992.

Respondents in O.A. 437/92

ORAL JUDGEMENT

In

O.A. 437/ 1992

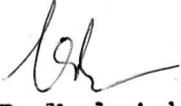
Date: 24-6-1993

Per Hon'ble Shri N.B. Patel

Vice Chairman

The claim made by the applicants in ^{the} Original Application is similiar, if not identical, as the claim made in O.A. No. 548 & 567 of 1991, before the Ernakulam Bench of the Central Administrative Tribunal. The C.A.T Ernakulam Bench, has allowed the claim made by the applicants before it. We are in respectful agreement with the judgement of the Ernakulam Bench in the aforesaid two original applications decided by it.

2. We, therefore, allow this application and direct the respondents to make payment of daily allowance to the applicants for the period for which they were under training ^{for} after promotion to the higher post of J.T.O. Respondents are directed to comply with this order and make payment to the applicants within eight weeks from the receipt of a copy of this order by them. No order as to costs.


(V. Radhakrishnan)
Member (A)


(N.B. Patel)
Vice Chairman

*AS.